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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 421 of 2007

Friday this the 07th day of September 2007

Hon'ble Mr. K.S. Menon, Member (A)

Nirmala Rai Aged about 35 years, Wife of Late Sri Ram Kumar Rai Resident of at present Gular Naka Banda. C/o R.C. Tripathi R/o B-100 Avas Vikas Colony Near Chilla Chungi behind L.I.C. Building, Banda.

Applicant

By Advocate Shri R.K. Pandey

Versus

1. Union of India through G.M., N.C.R. Allahabad.
2. D.R.M. N.C.R. Jhansi.
3. Sr. D.P.O., N.C.R. Jhansi.

Respondents

By Advocate Shri P.N. Rai

ORDER

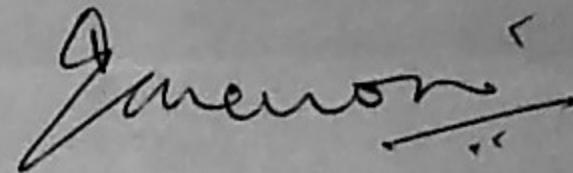
By K.S. Menon, Member (A)

This O.A. has been filed challenging the illegal action of the respondents in not considering the claim of the applicant for appointment on compassionate ground under the dying in harness Rules. The applicant's counsel states that the applicant has filed a representation on 16.09.2003 alongwith all relevant documents. The same has however not been considered by the respondents nor has any order been passed in this regard. I think it would be appropriate if this O.A. be disposed of at the admission stage itself by directing the respondent No.2 to consider the representation of the applicant by passing a reasoned and speaking order in accordance with Rules of the Railway Board on

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the subject within a period of 2 months from the date a certified copy of the Order is placed before him. I direct accordingly. With these directions, the O.A. stands disposed off at the admission stage itself. No order as to costs.



Member (A)

/M.M./